

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 15

**IA No. 34/2023, 64/2023, 1934/23
In
CP(IB) No. 270/Chd/Hry/2021
(Admitted)
Under Section 9, 19(2) & 60(5), IBC 2016
R 11 NCLT**

In the matter of:-

Varshit Electricals Pvt. Ltd	Vs.	...Petitioner-Operational Creditor
Adarsh Buildestate Ltd.		...Respondent-Corporate Debtor

Present: Mr. Shivam Narang, Advocate for the RP.
Mr. Shobit Phuiela Advocate, Proxy counsel for Jagjot Lalli, Advocate for applicant-SFIO.
Mr. J.P. Rawat IRP in person.

IA No. 34/2023

Learned counsel for the applicant is directed to file the compliance affidavit in pursuance of the order dated 06.07.2023. Let the same be filed within two weeks. List on 18.09.2023.

IA No. 64/2023

The IRP is present today and stated that he has no information about the Suspended Director. It is further stated by the IRP that the financial creditor is not making any payment towards the resolution plan. The Financial Creditor is directed to make the resolution cost as per the provisions of the Code and also cooperate with the IRP. IRP is directed to present in person on the next date of hearing. List on 18.09.2023.

IA No. 1934/2023

The present application has been filed for placing on record the progress report from 01.03.2023 to 31.05.2023. The same is taken on record subject to just exceptions. Thus, IA No. 1934/2023 is disposed of accordingly.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

August 24, 2023
PKA

Sd/-
(Harnam Singh Thakur)
Member (Judicial)